

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 34 OF 2019 &
IA NOs. 180 OF 2019 & 181 of 2019**

Dated: 5th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s JSW Hydro Energy Limited

... Appellant(s)

Vs.

**Himachal Pradesh Electricity Regulatory Commission & Respondent(s)
Anr.**

Counsel for the Appellant(s) : Mr. Aman Anand
Mr. Aman Dixit
Mr. Pratik Das

Counsel for the Respondent(s) : Mr. Pradeep Mishra
Mr. Manoj Kumar Sharma for R-1

Mr. Anand K. Ganesan
Ms. Parichita Chaudhary for R-2

ORDER

**IA No.180 OF 2019
(exemption from filing certified copy of impugned order)**

IA is allowed.

APPEAL NO.34 OF 2019 & IA No.181 OF 2019

Objections/reply, if any, in IA No.181 of 2019 (*application for stay*) and the main Appeal be filed within three weeks' i.e on or before 27.03.2019. Thereafter, rejoinder, if any, may be filed within two week's time i.e. on or before 11.04.2019 with advance copy to the other side.

List the matter on **29.04.2019**. In the meantime, pleadings be completed.

(S. D. Dubey)
Technical Member
Pr/kt

(Justice Manjula Chellur)
Chairperson